FORM O [See rule 31(4)] Assesment Notice

То

M/s_____ Whereas

- (a) You, a dealer license No._____and licensed under section 10 of the Punjab Agricultural Produce Markets Act, 1961, of the _____notified market area, have not furnished return/correct return in Form M for the period from _____to ____.
 - (b) You, a dealer license No. ______ and licensed under section 10 of the Punjab Agricultural Produce Markets Act, 1961, of the ______ notified market area, have habitually made default in the submission of return for the period from ______ to _____ and it appears to the committee that you wilfully failed to furnish such returns in respect of the above mentioned period.

And it appears to be necessary to make assessment under rule 31 of the Punjab Agricultural Produce Markets (General) Rules, 1962, in respect of the above mentioned period.

You are hereby directed to attend in person or by an authorised agent at (place) ______on (date) ______at time _____and produce, or cause to be produced at the said time and place the accounts and documents specified below for the purpose of such assessment, together with the objections which you may wish to prefer and any evidence you may wish to adduce in support thereof and to show cause why in addition to the market fee levied on the basis of assessment a penalty prescribed under rule 31(9) of the said rules should not be imposed upon you.

In the event of your failure to comply with this notice, the committee shall proceed to assess under rule 31 (7) of the said rules to the best of its judgement.

¹[Assessing Authority] Market Committee,

Dated _____

¹ Substituted vide Notification No. G.S.R. 19/P.A. 23/61/S.43/Amd. (51)/99 dated 15-3-1999.